

In 1996-97 the scheme was extended to Haryana, Madhya Pradesh, Maharashtra, Punjab and Rajasthan and a target for opening 250 Panchayat Sanchar Sewa Kendras was fixed. Against this Target, 173 Kendras were opened. No targets have been fixed for the subsequent years for opening Panchayats Sanchar Sewa Kendras.

(c) No funds have been earmarked for opening Panchayat Sanchar Sewa Kendras during the current Financial year.

#### **Pending Telephone Connections**

5657. SHRI A. VENKATESH NAIK:  
SHRI ABHAYSINH S. BHONSLE:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a large number of cases for provision on priority basis of telephone connections to the educational institutions, hospitals, police stations etc. in Karnataka and Maharashtra are pending for a long time;

(b) if so, the details thereof and the reasons therefor alongwith period of their tendency; and

(c) the time by which these connections are likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):  
(a) and (b) Sir, telephone connections to educational institutions, hospitals, police stations etc. are registered under N-OYT-Special category for provision on priority.

In Karnataka Telecom Circle, there are only 31 cases pending under N-OYT-Special category; registered during last one year.

In Maharashtra Telecom Circle, there is a waiting list of 1903 as on 30.6.1998 under N-OYT-Special category.

(c) There are plans to provide these telephone connections during the year 1998-99; both in Karnataka and Maharashtra Telecom Circles.

#### **Implementation of Recommendation of DPCs**

5658. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there are cases in offices of Directorate General of All India Radio and Doordarshan, Delhi where the implementation of the recommendations of DPCs held since 1997 have been held up;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which all these pending recommendations of the Departmental Promotion Committees are likely to be implemented?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) No recommendations of Departmental Promotion Committees held since 1997 and accepted by the competent authority are pending for implementation in the offices of Directorate General of All India Radio and Doordarshan, Delhi.

(b) and (c) Do not arise.

[Translation]

#### **Irregularities in Allotment of P.C.Os.**

5659. SHRI PRABHAT KUMAR SAMANTARAY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received any complaints regarding the irregularities committed in the allotment of P.C.Os in Sonapat (Ambala Circle);

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):

(a) Yes, Sir.

(b) and (c) Complaints were received relating to tempering of applications and non-provision of STD PCOs etc. Based on these complaints, the allotments made by earlier committees were held in abeyance. Later on a three member committee investigated the case in April,

98 and suggested to call applications afresh in accordance with revised departmental rules requiring running waiting list, which was accepted. In June, 98, a new Allotment Committee has been formed whose meeting are held up because of a Court Case.

**Special Dispensation Admissions in  
Kendriya Vidyalayas**

5660. SHRI B.M. MENSINKAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the composition of the Committee on special dispensation admissions for Kendriya Vidyalayas and its powers and functions;

(b) whether this committee is to be constituted every session or it is a Standing Committee for a certain period, and

(c) the details in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) to (c) A Committee headed by Additional Secretary (Education); Commissioner, KVS; Chief Welfare Officer, Department of Personnel & Training and a representative of Department of Legal Affairs (Ministry of Law) not below the rank of Joint Secretary and Legal Adviser as Member has been constituted by the Government in accordance with the laid down guidelines commencing with the academic session 1998-99. The Special Dispensation admissions will be finalised by the aforesaid Committee.

**LPTs/HPTs in the Country**

5661. DR. RAVI MALLU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of LPTs/HPTs in the country working satisfactorily;

(b) whether many of the LPTs/HPTs are not functioning due to shortage of staff; and

(c) if so, the facts thereof and the steps taken by the Government to provide adequate staff at various LPTs/HPTs?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) to (c) While 91 High Power Transmitters (HPTs) and 646 Low Power Transmitters (LPTs) are presently functioning in the country, 2 HPTs and 173 LPTs are not functioning full time due to staff shortage. Prasar Bharati has initiated action for suitably augmenting staff strength at LPTs/HPTs facing staff shortage so that full time transmission is possible by first week of October, 1998.

*[Translation]*

**TV Transmitter at Pakur in Bihar**

5662. SHRI SOM MARANDI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a proposal to set up a T.V. Relay Centre at Pakur in Bihar is pending with the Government;

(b) if so, whether T.V. Tower is under construction at Pakur; and

(c) if so, the time by which the construction work of the said tower is likely to be completed?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) No Sir.

(b) and (c) Do not arise.

*[English]*

**Uninterrupted Power Supply to Villages/  
Areas of Taj Trapezium**

5663. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of POWER be pleased to state:

(a) whether the Ministry are aware of the fact that Hon'ble Supreme Court had directed in its decision that uninterrupted power supply be provided to the villages/ areas of Taj Trapezium Zone to save Taj Mahal from pollution through diesel generators etc.;

(b) if so, the extent to which the Government have been able to supply power and the time by which they would be able to supply uninterrupted power; and